

(iv) DELAY IN ARBITRATION ON NARMADA WATER DISPUTE

SHRI P. M. MEHTA (Bhavnagar) : With your permission, Sir, I bring a matter of public importance under Rule 377 to the notice of the House.

A very disturbing news has appeared in the press today in *Times of India* regarding Narmada Water award. The delay over the Prime Minister's award on the Narmada water dispute has now caused anxiety in official circles also.

Before ten months or so, the Chief Ministers of the four States, Madhya Pradesh, Gujarat, Maharashtra and Rajasthan shifted the Narmada Water dispute from the Tribuna and referred it to the hon. Prime Minister for arbitration. It was initially stated that the Prime Minister would give her award before 15th August, 1972. But for the reasons best known to the Government, the award is delayed and nobody is sure when the award will be given.

Now, as reported, the Irrigation Ministry has taken a decision to appoint an additional assessor on the Narmada Water Tribunal which was dealing with the matter before the reference to the Prime Minister. It is now feared that again the Narmada water dispute will be referred to the Tribunal.

The inordinate delay over the Prime Minister's award had already created doubts in the minds of the people of Gujarat and people are agitated. This reported news that again it will be referred to the Tribunal will further create anxiety and unrest in Gujarat.

Under these circumstances, I request the hon. Minister for Irrigation and Power to make a statement clarifying the whole position about the Narmada water dispute.

(v) MALTREATMENT OF HARIJANS IN
IZATNAGAR RAILWAY WORKSHOP

श्री सरजू पांडे (गान्धीपुर) : अभी अध्यक्ष, महोदय, मुझे सूचना मिली है कि इज्जतनगर रेलवे कारखाने में चार दिनों से हरिजनों को मारा जा रहा है। जो हरिजन उस में काम करते हैं और गवर्नमेंट के एम्प्लोई हैं उन को मारा जा रहा है। सबको की ओर से हरिजन मारो अभियान चलाया जा रहा है।

*Moved with the recommendation of the President.

तो मैं रेलवे मंत्रालय का ध्यान इस ओर आकृष्ट करता हूँ। मंत्री महोदय फौरन इस के ऊपर ध्यान दें और वहाँ यह जो मारपीट की कार्यवाही चल रही है उसे बन्द करे।

12:38 hrs.

CONSTITUTION (THIRTY-FIRST
AMENDMENT) BILL

MR. SPEAKER : Before I call the Minister, may I tell you that the time fixed is 6 hours for the Bill? But later on it stood amended that the Minister will reply to the debate at 4 O'Clock.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH) : After the Minister finished his reply, the voting will take place, because this is a constitutional amendment Bill.

SHRI INDRAJIT GUPTA (Alipore) : Today, there are the elections to the three Parliamentary Committees. The prescribed time for the elections is from 11:30 A.M. to 4:30 P.M. Our Members have to be present here for voting on the Constitution amendment Bill. So, the voting on this should be after 4:30 P.M. Anybody who wants to cast his vote in the Committee elections should be free to do so upto 4:30 P.M. That margin should be allowed.

MR. SPEAKER : The Minister will start replying at 4 O'Clock and the voting will take place at 4:30 P.M. or so. That is all right. The hon. Minister.

PROF. MADHU DANDAVATE (Rajapur) : Sir, before you call upon the hon. Minister to speak I have just one submission to make. I had drawn your attention to a very serious issue.....

MR. SPEAKER : Don't do it like that without being permitted by me.

PROF. MADHU DANDAVATE : With your permission, I have stood up.

MR. SPEAKER : I did not permit you. I have already called the Minister.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ-SINGH CHAUDHARY) : Sir, I beg to move.*